

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **16th** day of **August**, 2018

Present :

**Hon'ble Mr. Justice Bharat Bhushan, Member-J
Hon'ble Mr. Mohd. Jamshed, Member-A**

**CCP/330/00011/2018
in
Original Application No.386 of 2016**

Suraj Prasad S/o Late Matru, R/o Cholapur, District-Varanasi.

.....Applicant.

By Advocate – Shri S.K. Singh Vashisht

V E R S U S

1. Y.P. Rai, the Chief Post Master General, U.P. Circle, Lucknow.
2. M.U. Abdali, the Post Master General, Allahabad.
3. Gaurav Saini, Senior Superintendent of Post Office East Division, Varanasi.

.....Respondents/Opposite Parties.

By Advocate : Shri Praveen Shukla
Shri N.P. Shukla

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, Member-J :

This Tribunal vide order dated 20.01.2017 issued the following instructions :

“ In view of the above, it is seen that the year of the letter got changed inadvertently at some stage. Accordingly, the respondents are directed to consider and dispose of the letter dated 12.09.2011 with a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.”

Learned counsel for the respondents has filed compliance affidavit annexing the order of competent authority whereby the representation of the applicant was disposed of.

2. In view of this compliance, the contempt petition is dismissed. Notices issued to the respondents are discharged.

Member-A

Member-J

RKM/